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Title: Need to review the decision to demote a large number of Principals of Kendriya Vidyalayas.

SHRI P. MOHAN (MADURAI): About 300 principles who were working in Kendriya Vidyalaya all over the country were demoted all of a sudden by the Ministry of Human Resource Development. All these principals who were selected about four or five years back temporarily first and regularised subsequently, after conducting special examinations had been working for the past four years.

Moreover, their appointments were approved by the Board of Directors under the chairmanship of Minister, Human Resources Development. In the circumstances, without any prior notice or explanation, they have been demoted and that was done by a Commissioner. A Commissioner cannot alter the decision of the Board of Directors under the Chairmanship of Hon'ble HRD Minister.

Secondly, whatever mistakes have been occurred, that is the mistake of the management and not the mistake of concerned principals. In such a situation, blaming the principals and demoting them is not proper and justified. This will affect the educational activities in those institutions. Hence, the Ministry of HRD should reconsider and withdraw the decision of demoting these 300 principals.